

FIR No.272/18

PS. Laxmi Nagar

**Applicant: Pradeep Sachdeva**

22.06.2020

Present: Sh. Jitender Kumar Sharma, Ld. Counsel for accused/applicant Pradeep Sachdeva (through video conferencing).

Vide this order, I shall dispose of the present application moved on behalf of applicant/accused Pradeep Sachdeva seeking clarification from Police Station Laxmi Nagar as to where he is required in the FIR No. 272/2018.

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the abovesaid application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the IO and Ld. counsel for the applicant for a conference call scheduled for 12.00 noon today.

Reply filed by the IO. Same is perused.

As per the reply of the IO, Police Station Laxmi Nagar is functioning w.e.f. 01.01.2019 and the record of the Police Station Shakarpur, Delhi till 31.12.2018 is under Police Station Laxmi Nagar.

Charge-sheet in the present case has already been filed. Hence it is clarified that accused/applicant is no more required for investigation in the above-mentioned case. If not required in any other case, concerned Jail Authorities are hereby directed to release the applicant/accused in the above mentioned case.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant and Jail Authorities through electronic mode.

( RENU CHAUDHARY)  
MM-04/East/KKD/Delhi/22.06.2020

